

(b) if so, in what way and to which extent; and

(c) how this is affecting the international monetary system ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) to (c). India, like other developing countries is adversely affected by excessive instability in international exchange rates and has been advocating reforms in the international monetary system to reduce exchange rate instability and misalignments.

Excessive instability in international exchange rates has adverse impact on the international monetary system. It induces expansion and volatility of financial transactions and discourages trade and investment by adding to financial risks for traders and investors. Destabilising uncertainties increase the need for the reserve and capital needs of developing countries.

Similipal Tiger Project

*301. SHRI HARIHAR SOREN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware of the problems posed by Similipal Tiger Project in Orissa;

(b) if so, whether local factors have not been paid adequate attention; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) There is no report with the Government of India about problems posed by the Similipal Tiger Reserve in Orissa.

(b) and (c). Do not arise.

Reservation for divorced women in Government jobs

*302. DR. G. VIJAYA RAMA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to provide age concession and reservation in all Government jobs for divorced women;

(b) if so, the details thereof; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). The Government have already provided relaxation for upper age limit to divorced women who are not remarried up to the age of 35 years (upto 40 for Members of SC/ST) for purpose of appointment to Group C and D posts under the Government. There is no proposal to provide reservation in Government jobs for divorced women. There are legal and constitutional difficulties in providing such relaxation.

[Translation]

Air pollution in Delhi

*304. SHRI R. M. BHOYE :
DR. B. L. SHAILESH :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether according to a recent study air pollution through vehicular emissions has crossed the permissible limits;

(b) the details thereof;

(c) whether air pollution in Delhi has increased rapidly and may prove to be a health hazard;

(d) whether the intense air pollution is the main cause of breathing troubles; and

(e) the steps taken to check the menace ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Yes, Sir.

(b) According to a sample survey conducted in 1633 vehicles, it was found that 50 per cent of two-wheelers and cars and 40 per cent of three-wheelers exceeded the prescribed carbon monoxide emission limits.

(c) No, Sir.

(d) Air pollution is one of the causes of breathing trouble.

(e) The steps taken to check pollution from vehicles include the following :

- (i) Standards for vehicular exhausts have been laid down for enforcement through the Transport Directorate;
- (ii) The Petroleum Industry has been asked to progressively reduce the lead content in petrol; and
- (iii) Emission limits for polluting industries have been laid down and the industries have been directed to comply with the standards on a time bound basis.

[English]

Definition of the term "Cement"

2863. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the definition of the term 'Cement' as it existed in the Import Cement Control Order, 1978 has been changed after the introduction of partial decontrol of cement in 1982; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). Prior to 28.2.1982 all varieties

of cement whether manufactured in India or imported were under the price and distribution control (except the varieties like oil-well cement and white cement on which there was no price and distribution control). On 28.2.1982, Government introduced a Policy of partial decontrol of cement and thereafter no fresh imports were resorted to under the provisions of the "Imported Cement Control Order, 1978." All fresh imports of cement after that date have taken place in accordance with the Import Policy of the Government of India announced from time to time, for the relevant year. Hence, there was no question of amending the definition of 'Cement' as given in the Imported Cement Control Order, 1978.

Use of brand name "7 O'Clock" by India Shaving Products Ltd.

2864. SHRI ANANDA PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the use of the brand name "7 O'Clock" by India Shaving Products Ltd. has been taken up with the Monopolies and Restrictive Trade Practices Commission as it tends to mislead the consumer into believing that the blade is a foreign made; and

(d) if so, the action taken in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). The M.R.T.P. Commission has instituted two enquiries against M/s. Indian Shaving Products Ltd., Bhiwadi, Rajasthan and others for indulging in an unfair trade practice arising out of the use of the brand name '7 O'Clock' for the blades manufactured by the company. The Commission is empowered to take appropriate action in all such cases as per the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, relating to unfair trade practices.

Bringing down margin of profits

2865. SHRI KAMLA PRASAD SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :